

South-East Asia (St.)

tries in the region continue to be good and are being further strengthened to our mutual benefit.

There is a large fund of goodwill for India and the recognition that despite her recent difficulties, India is a vigorous and peace-loving democracy. I was informed that Indian co-operation and participation in economic endeavours would be welcome. On our part, I reiterated our own earnest interest as well as desire to cooperate with them. We are already discussing possibilities of increasing our trade and of developing technical cooperation, joint ventures, etc. A Malaysian delegation has already visited us. Other delegations are expected.

As the House is aware, a sizable section of the people of Indian origin abroad live in some of these countries. Over a million are in Malaysia and Singapore. A majority of them have settled down as citizens of the countries of their adoption, and are contributing to the welfare and development of these two countries. I was assured by the leaders of government in both these countries that there is no discrimination against persons of Indian origin. They do have some problems, which are not unusual in the circumstances. Given goodwill on all sides, the difficulties should not prove insuperable.

Our own views on foreign bases have been expressed on more than one occasion. Our stand on Vietnam is also well-known and was further elucidated. These countries were, in varying degrees, concerned about the possible economic and political consequences of the changing conditions in the area. Naturally, we are interested in the South-East Asian region, which we would like to see as an area of peace, cooperation and prosperity. We believe that the security as well as future of the region lie in the stability, growth and rapid economic development of these countries, based upon such cooperation as their

sovereign and independent governments may choose to have.

The Governments of other friendly countries in this region had invited me and I should have liked to respond. I regret I was unable to do so on this occasion. We attach the highest importance to our relations with these and other countries of the South-East Asian region. Fortunately, we have very close relations with them and it will be our constant endeavour to further strengthen these relations, which are based on mutual cooperation and respect for one another's independence.

श्री रवि राय (पुरी) : इस पर बहस होनी चाहिये। फारेन पालिसी पर बहस होनी चाहिये।

MR. SPEAKER: Some Members have also written about it. I think the hon. Member over there has also written about it yesterday. They have told the Prime Minister also. Let us hear Dr. Ram Subhag Singh. He is going to tell us about the work for the next week. We will see whether he can provide some time for this also.

12.07 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, Government Business in this House during the week commencing 29th July, 1968, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration of the Statutory Resolution given notice of by Shri Yashpal Singh seeking disapproval of the Gold (Control) Ordinance, 1968 and the Gold (Control) Bill, 1968.

[Dr. Ram Subhag Singh]

- (3) Consideration and passing of the Enemy Property Bill, 1968.
- (4) Consideration and passing of the Indian Patents and Designs (Amendment) Bill, 1968 and consideration of a motion for reference of the Patents Bill, 1967, to a Joint Committee.
- (5) Consideration and passing of:

The Inter-State Water Disputes (Amendment) Bill, 1968.

The Police Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968, as passed by Rajya Sabha.

The Police Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968, as passed by Rajya Sabha.

The Banking Laws (Amendment) Bill, 1968, as reported by the Select Committee.

MR. SPEAKER: They were just now asking whether there will be a discussion on foreign policy.

DR. RAM SUBHAG SINGH: As you know, as regards foreign policy, only two days back we discussed the Russian arms aid to Pakistan. In view of that it may not be possible during the current session to provide time for the discussion of foreign policy.

SHRI RANGA (Srikakulam): Did he give us the programme of work for the current session or for next week only?

MR. SPEAKER: Next week.

SHRI RANGA: It will be for the next week. I was under the impression that the Gold Control Bill was to be sent to the Select Committee. But my hon. friend has not mentioned it.

DR. RAM SUBHAG SINGH: I have said that.

MR. SPEAKER: We did again consider it; it was mentioned at the Advisory Committee. We have decided that it shall go to the Select Committee. But being an ordinance, we will have to pass it before we adjourn. Therefore the Select Committee will send it back quickly and then we will pass it. We have agreed to that yesterday.

श्री कबीर लाल गुप्ता (दिल्ली सदर) :

कल डा० राम सुभग सिंह ने यह वादा किया था कि इस सेशन में कुछ नो-डे-येट-नेम्ड मोशनस भी डिसकस किये जायेंगे। सभी माननीय सदस्यों ने यह प्रार्थना की थी कि गवर्नमेंट सर्वेटस के बारे में मोशन प्ररजेंट है और इस लिए उस को जल्दी डिसकस किया जाये। इस लिए इस मोशन को अगले हफ्ते के बिजिनेस में शामिल कर लिया जाये।

SHRI RANGA: It was also brought to your notice by several other hon. Members and then you asked them to wait till you were able to take a decision regarding the strike by newspaper employees. Sir, we are all being inconvenienced because so many of these papers are not coming out. I would like you to give some time during next week for a discussion on this.

MR. SPEAKER: A Calling Attention Notice is before me—I do not remember in whose name it stands. I also think we must take an opportunity to discuss it. Perhaps the Rajya Sabha has already discussed it.

DR. RAM SUBHAG SINGH: Here also, Sir, the Labour Minister did convey some information to Shri S. M. Banerjee.

MR. SPEAKER: That was conveyed without anybody else knowing about it. Even I did not know anything about it. No notice was given that such a statement was going to be made in the House. This practice of some hon. Member getting up at any time,

asking for a statement to be made and the Minister making a statement should stop. I do not think it is proper. Anyway it has happened, but I hope it would not happen again. Other hon. Members did not know that such a statement was going to be made in the House. I did not know it myself. If some hon. Member gets up, the Chair allows him, he asks for some information on some subject and the Minister makes a statement without any notice being given, the whole procedure we adopt collapses. I hope it would not happen again. But on this subject I would like to have a discussion some time next week.

SHRI S. M. BANERJEE (Kanpur): Sir, this was done under Rule 340.

MR. SPEAKER: I do not know the Rule. But hon. Members of the House must know that an important statement is being made in the House.

SHRI S. M. BANERJEE: I only want to point out, Sir, that your observation, I am afraid, will go against the interest of the Members to raise such matters under a particular rule. It was under that rule that the Minister made that statement and promised to intervene in the matter.

MR. SPEAKER: If hon. Members are ready to make statements whenever they are asked I will allow every Member here to get up and ask for statements to be made. Tomorrow they will themselves find it difficult to cope up with it.

SHRI H. N. MUKERJEE (Calcutta-North East): I am entirely in favour of sticking to the proper procedure. But in regard to this matter to which you made a reference I feel it was a lucky coincidence that a matter which was agitating the House and the country could be somehow, in spite of the procedure mentioned and the ministerial pronouncements made on it, raised in the House. You feel the

urgency of the matter. Shri Ranga has already put it before you. This subject is hanging fire and if the discussion is delayed too long the whole country suffers.

MR. SPEAKER: I have already said that we will consider it.

श्री अटल बिहारी वाजपेयी (बलरामपुर) :
प्रध्यक्ष महोदय, मेरा निवेदन है कि अब प्रगले दो दिन की छुट्टी है। प्रसवारी का मामला बड़ा गम्भीर है। श्रम मंत्री को कहा जा सकता है कि वह आज शाम को पांच बजे वा साढ़े पांच बजे एक वक्तव्य दें और हम उस पर प्रश्न पूछ सकते हैं।

SHRI SURENDRANATH DWIVEDI (Kendrapara): You said, Sir, that it will be discussed sometime next week. We must know on what date it will come up. If not today, are they taking it up on Monday?

SHRI BAL RAJ MADHOK (South Delhi): In this connection, Sir, I think about four days back I submitted a Calling Attention Notice. It is a very important subject. Today, for example, there is no Calling Attention Notice and this could have been taken up in view of the urgency of the matter.

MR. SPEAKER: I agree it is an urgent matter. But I thought they must be in a position to answer the points. Moreover, some information has already been given. They must be able to give some useful information. If they are in a position to do so let it be given this afternoon. Otherwise we can give them time for a couple of days and let them make the statement on Monday. But I am definitely going to take it up here.

DR. RAM SUBHAG SINGH: Sir, I will discuss the matter with the Labour Minister. If he agrees he can make a statement today itself, otherwise it will definitely be made on Monday.

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं आप को स्मरण कराना चाहता हूँ कि जब आप से पहले श्री अय्यंगर इस सदन के अध्यक्ष थे, तो उन्होंने एक परम्परा प्रारम्भ की थी कि सप्ताह में कम से कम एक नो-डे-येट-नेम्ड मोशन अवश्य लिया जाये। इस सम्बन्ध में आप ने जो कमेटी बनाई है, कल उस की बैठक हुई। उस कमेटी ने अपनी सिफारिशों में जो बहुत नो-डे-येट-नेम्ड मोशन्स स्वीकार किये हैं, उन में मुख्य रूप से आसाम के पुनर्विभाजन के सम्बन्ध में चर्चा भी है। इस प्रश्न को लेकर आसाम में गड़बड़ी भी चल पड़ी है। आप संसद् कार्य मंत्री की कर्हें कि अगले सप्ताह, या उस से अगले सप्ताह, का बिज़िनेस तैयार करते समय वह इस परम्परा की उपेक्षा न करें और कम से कम एक अनियत दिन वाला प्रस्ताव विचार के लिए अवश्य लिया जाये।

MR. SPEAKER: I do not think we should continue like this. The Subcommittee has met. I do not know what decisions they have taken. I think they have taken a decision to take up two, by lots or some such thing. This was also discussed in the Business Advisory Committee. It will be taken up. If something is important, we are discussing it in spite of the rules; we are discussing it and we shall discuss it. But we have decided on two no-day yet named motions by taking lots. Yesterday, Shri Naidu wanted something should be included. We have suggested that it may also be included in the ballot. Let us see what happens.

SHRI SONAVANE (Pandharpur): In the list of business to be taken up during this session two items that have been listed are discussion of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes and formation of a parliamentary committee for the redress of grievances of these people. I want the Minister of Parliamentary Affairs to ensure

that this discussion is taken up the next week or the week after and not during the rag end of the session.

श्री रणधीर सिंह (रोहतक) : स्पीकर साहब, यहां पर सब की बात होती है, मजदूरों की बात होती है, हरिजनों की बात होती है, लेकिन जो देश का मालिक है—किसान, उस की कोई बात नहीं होती है। दो तीन हफ्ते से सारे देश में फलडूज आये हुए हैं या ज्यादा बारिश हुई है। खास तौर से आसाम, उड़ीसा पंजाब, हरियाणा और राजस्थान में बारिश से बड़ा नुकसान हुआ है। मैं आप से चाहूंगा कि इस हफ्ते, या अगले हफ्ते, या उस से अगले हफ्ते में किसान की प्राबलम्ब के बारे में बात की जाये। कई जगह उस की प्रोड्यूस की प्राइसिज बड़ी डाउन हो गईं।

MR. SPEAKER: What is it that he wants now, I am also a kisan. What does he want now?

श्री रणधीर सिंह : मुझे खुशी है कि आप किसान हैं। मैं चाहता हूँ कि इस हाउस में किसान की प्राबलम्ब पर डीबेट हो।

MR. SPEAKER: Very good.

SOME HON. MEMBERS rose—

MR. SPEAKER: Once it begins, there is no end to it.

SHRI MANUBHAI PATEL (Dabhoi): Though the Tek Chand Committee Report is with the government for the last three years it has not been discussed in the House. I would request you to include it for discussion during this session—not next week or the week after but at some convenient time.

SHRI J. H. PATEL (Shimoga) Spoke a few words in Kannada.

SHRI GEORGE FERNANDES (Bombay-South) Spoke a few words in Kannada.

MR. SPEAKER: No, no.

SHRI DHIRESWAR KALITA: (Gauhati): You have had the pleasure of disallowing our calling-attention notices regarding the floods. Recently there was flood devastation in Assam as also in Rajasthan. In Assam 18 people were killed and in Rajasthan 45 people were killed. The Prime Minister and the Minister of Irrigation and Power, Dr. K. L. Rao, also visited Assam. Now Haryana is also affected by floods. So I want that Government should at least make a statement about the flood situation in the country.

SHRI S. K. TAPURIAH (Pali): For quite some years our party had been demanding a ban on political donations by companies. In the last session the hon. Minister was pleased to introduce a Bill. Now we hear that a serious rift has taken place in the ruling party. So we want to know when it will come up for discussion.

MR. SPEAKER: You are seeing reports in the papers every day. The Bill is before the Rajya Sabha.

SHRI SAMAR GUHA (Contai): First on a point of personal explanation. Yesterday and the day before I invited your wrath when I tried to raise the question of the newspapers' strike. I quite agree with you that it was completely unfair and that when you have decided that a calling-attention notice should be rejected the matter should not be raised in the House. But knowing that so well, because the matter was so urgent, for the last two days I tried to raise it and invited your displeasure. But I was surprised to see that an impromptu statement was made by the Minister on that very question. That was very bad and, I should say, it was some injustice done to other Members. This practice should not be followed.

Secondly, I quite appreciate the point raised by Chaudhuri Randhir Singh because many States in India are seriously affected by floods. Now it is the harvesting season and it is

expected that the Agriculture Minister should make a statement and you should allow us some time to discuss that.

SHRI TENNETI VISHWANATHAM (Visakhapatnam): The Education Minister has given us a White Paper and has also recently indicated that students should be given a part in the management of universities. Are we going to have any discussion upon this subject also?

SHRI S. M. BANERJEE: Sir, I want to give a personal explanation about what Shri Samar Guha has said just now. You were not in the House when I raised that question.

MR. SPEAKER: I know the whole thing.

SHRI S. M. BANERJEE: Sir, I always rely on the Rules of Procedure. My interpretation may be wrong but I raise a question under the rules. I raised this question that day under rule 340 and the Deputy-Speaker could have rejected it, but it was very good of him to accept it. The Minister was prepared to answer it. So let not the impression go round that I raised the question of strike by newspapermen forcibly. I quoted a rule and it was for the Deputy-Speaker to reject it or accept it. He allowed it.

श्री: शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, एक विधेयक जो पिछले सत्र में भ्रयाया था खुदाबखश पब्लिक लायब्रेरी के सम्बन्ध में क्या वह इस सत्र में लाया जायेगा या नहीं। मैं चाहूंगा कि वह एक अग्रहम चीज है..... (व्यवधान)....

दूसरी एक बात में और कहना चाहता हूँ कि बिहार के अन्दर कमला बलान नदी में बहुत जोरों से बाढ़ आई है और सारा उत्तरी बिहार एक सिरे से जलमग्न है। मैं ने कान-घटेंशन दिया था वह प्राप ने अस्वीकार

[श्री शिव चन्द्र झा]

कर दिया तो कम से कम सरकार इस के ऊपर एक वक्तव्य दे और यह बताए कि कौन से कदम बाढ़ का मुकाबला करने के लिए उठा रही है। (व्यवधान)

MR. SPEAKER: Order, order. Please sit down. I have heard him. Now, before I go to the next item, I want to express my sorrow. Once it begins, I am not able to control. When the leaders get up, I am not able to say no to them. If I permit leaders, everybody gets up.

SHRI RANGA: You need not go beyond leaders if you wish so.

MR. SPEAKER: That is agreed. I am very happy. I think so. We will have some procedure. Only leaders can get up and say something. Now everybody is getting up and making a speech from floods to foreign affairs. Everybody is doing it. I am helpless. Next time, it will not happen. I made a mistake today. That is all.

12.26½ hrs.

BUSINESS ADVISORY COMMITTEE

TWENTIETH REPORT

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND COMMUNI- CATIONS (DR. RAM SUBHAG SINGH): I beg to move that this House agrees with the Twentieth Re- port of the Business Advisory Com- mittee presented to the House on the 25th July, 1968.

MR. SPEAKER: The question is:

"That this House agrees with the Twentieth Report of the Busi- ness Advisory Committee present-

ed to the House on the 25th July, 1968."

The motion was adopted.

12.27 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

INDIAN PATENTS AND DESIGNS (AMENDMENT) BILL*

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to move for leave to introduce a Bill further to amend the Indian Patents and Designs Act, 1911.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to intro- duce a Bill further to amend the Indian Patents and Designs Act, 1911."

The motion was adopted

SHRI F. A. AHMED: I introduce the Bill.

12.27½ hrs.

STATEMENT RE INDIAN PATENTS AND DESIGNS (AMENDMENT) ORDINANCE

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Indian Patents and Designs (Am- endment) Ordinance, 1968, under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-1462/68].